

CENTRAL ELECTRICITY REGULATORY COMMISSION (CERC)
3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi – 110 001
Tel : 23753915 / Fax : 23753920

Petition No. 255-256/2010 (Suo-Motu)

Dated: 17th September, 2010

PUBLIC NOTICE

Sub: Determination of generic levellised generation tariff for renewable energy sources, applicable during FY 2011-12

CERC has notified the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2009, (hereinafter referred to as “the RE Regulations”) wherein various norms for the determination of Tariff in the control period are specified. The RE Regulation stipulates the normative capital cost, applicable for the first year of control period i.e. FY 2009-10, for various RE technologies and the indexation mechanism, for the remaining years of the control period. The Capital Cost norms for Solar PV and Solar Thermal Power Projects are to be reviewed on annual basis. The RE Regulations also stipulates the biomass/bagasse fuel price applicable during the first year of control period i.e. FY 2009-10, and fuel price indexation mechanism, for the remaining years of the control period.

2. The Commission has, in accordance with the Clause (1) of Regulation 8 of the RE Regulations, came out with the proposal in the matter of determination of generic tariff applicable during the year 2011-12 vide its order dated 15th September, 2010.

3. Further, in accordance with the Regulation 5 of the RE Regulations, the Commission has to review benchmark capital cost norm for solar PV and Solar Thermal power projects annually. Accordingly, the commission has also came out with proposal regarding benchmark capital costs for solar power projects for the year 2011-12 vide its order dated 15th September, 2010.

4. Both the documents are available on the website of the Commission. (www.cercind.gov.in)

5. Comments/suggestions on the above proposals may be sent to the undersigned latest by 10th October, 2010. The Comments/suggestions received after the stipulated date in the Commission’s office may not be considered while finalizing these orders.

Yours faithfully,

Sd/-
(Alok Kumar)
Secretary